

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.5351/Del/2019
Assessment Year: 2015-16

Sh. Raj Kumar Jain, S-200, Ajnara Complex No. LSC-12, Savita Vihar, New Delhi	Vs.	ACIT, Circle-63(1), New Delhi
PAN : AAAPK7776P		
(Appellant)		(Respondent)

Appellant by	Sh. Ashish Sachdeva, Advocate
Respondent by	Sh. Umesh Takyar, Sr. DR

Date of hearing	11.02.2022
Date of pronouncement	11.02.2022

ORDER

PER BENCH:

This is an appeal filed by the assessee against order dated 16.04.2019 of learned Commissioner of Income Tax (Appeals)-20, New Delhi, for assessment year 2015-16.

2. When the appeal was called out, none appeared for the assessee. However, learned Authorized Representative of the assessee has furnished letter dated 7th February, 2022 seeking

withdrawal of the appeal as the assessee has opted for settling the dispute arising in the appeal under the Direct Tax Vivad Se Vishwas Act, 2020. A copy of the order issued by the designated authority in form no. 5 has also been furnished before us.

3. Learned Departmental Representative did not object to the aforesaid request of the assessee.

4. Having considered the submissions of learned Departmental Representative and perused the materials on record, we find the dispute arising in the present appeal has been settled under the Direct Tax Vivad Se Vishwas Act, 2020 with the issuance of order dated 16th September, 2021 in form no. 5 by the designated authority. In view of the aforesaid, appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed.

Order pronounced in the open court on 11th February, 2022

Sd/-
(G.S. PANNU)
PRESIDENT

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Dated: 11th February, 2022.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR